विधान सभा सचिवालय

उत्तर प्रदेश

(लेखा अनुभाग-1)

संख्याः 1024/ वि0स0 / 451 / ले०–1 / 2022 लखनऊः दिनांक 17-11-2022

प्रेषक,

अनुज कुमार पाण्डेय,
उप सचिव एवं मुख्य लेखाधिकारी।

सेवा में,

समस्त मा0 सदस्य / पूर्व सदस्य,
विधान सभा लखनऊ।

विषयः– अप्रयुक्त रेल कूपन एवं टी.डी.आर.के सम्बन्ध में।

महोदय,

अवगत कराना है कि आपको अनुमन्य रेल कूपन की वैधता की अन्तिम तिथि प्रतिवर्ष 31 मई होती है। कूपन की वैधता समाप्त होने के पश्चात प्रायः शेष बचे हुए रेल कूपनों को आपके द्वारा इस कार्यालय में वापस किया जाता है। सभी मा0 सदस्यों / पूर्व सदस्यों के द्वारा अप्रयुक्त रेल कूपन वापस जमा किये जाने के पश्चात् इस कार्यालय द्वारा रेलवे से प्रतिदाय (रिफण्ड) की मांग हेतु कार्यवाही की जाती है।

ट्रैफिक एकाउण्ट ऑफिस, उत्तर रेलवे, नई दिल्ली द्वारा दिए गए दिशानिर्देशों के क्रम में आपको यह अवगत कराना है कि रेल कूपन की वैधता समाप्त होने के उपरान्त 20 दिन के अन्तर्गत (प्रतिवर्ष 20 जून तक) इस कार्यालय में जमा किया जाना आवश्यक है जिससे कि अप्रयुक्त रेल कूपन को ट्रैफिक एकाउण्ट ऑफिस, उत्तर रेलवे, नई दिल्ली को ससमय प्रेषित कर प्रतिपूर्ति की कार्यवाही नियमानुसार की जा सके।

उक्त के अतिरिक्त ट्रैफिक एकाउण्ट ऑफिस, उत्तर रेलवे, नई दिल्ली द्वारा यह भी सूचित किया गया है कि मा0 सदस्यों / पूर्व सदस्यों के टी.डी.आर. की प्रतिदाय सम्बन्धी कार्यवाही हेतु टी.डी.आर. एवं निरस्त टिकट को मूलरूप में 20 दिन के भीतर प्रेषित किया जाना अनिवार्य है।

अतः भविष्य में टी.डी.आर. के प्रतिदाय सम्बन्धी कार्यवाही हेतु ससमय उक्त अभिलेखों को नियमानुसार मूलरूप में प्रेषित करने का कष्ट करें।

संलग्नकः यथोक्त।

भवदीय,

(अनुज कुमार पाण्डेय)
उप सचिव एवं मुख्य लेखाधिकारी।

Traffic Accounts office
Northern Railway
State Entry Road
New Delhi

No:- 2017/ TA/NDLS/CG.L/U.P Vidhan Sabha/

Dt.27/09/2022

Dy. Secretary & Chief Accounts officer
Uttar Pradesh Vidhan Sabha
Hajrat Ganj
Lucknow (UP)

Sub:- Refund of 105 Booklets of unused coupons
Ref:- Your office ltr. no 1467/voso/443/lekha-1/2022

This is with reference to the refund claim regarding 105 Booklets of unused coupons of 2020 -21, for which the claimed amount is of Rs. 7,79,635/-

The case has been examined and following are the observations in this regard:

1) According to Rule 260.15 of the refund rules in IRCA Coaching Tariff No. 26 Part-1, Vol-I, "Refunds on unused coupons, returned by the State government to the Railway administration concerned will be granted after deduction of 10% of value of unused coupons **provided they are returned to the Railway within one month after the period of their validity.**"
The 105 coupon books pertaining to your office have been received in this office on 03/03/2022. As coupon books have not been received within the time limit stipulated in the refund rule above, hence the claimed amount of Rs 7,79,635/- is regretted (Details in Annexure-1).

2) Further it is brought to your notice that all refund cases should be received in TA office via CCM/Refund office only. Henceforth, these cases should not be sent directly to this office. (Ref: This Office Ltr No. TA/NDLS/CG.L/U.P Vidhan Sabha/Parishad/TDR dt.31/08/2022-Copy enclosed).

3) Your office is also requested to advise the stock of unused coupons (both expired and not expired) lying at your end.

This has the approval of Competent Authority.

For Dy.FA&CAO/T

Enclosed- 1) Original 105 Booklets of unused coupons
2) Annexure-1

Traffic Accounts office
Northern Railway,
State Entry Road
New Delhi

No:- 2017/ TA/NDLS/CG.L/U.P Vidhan sabha/ Dt.27/09/2022

Dy. Secretary & Chief Accounts officer
Uttar Pradesh Vidhan sabha
Hajrant Ganj, Lucknow (UP)

Sub:- Refund of TDR Cases of Vidhan Sabha of 2020-2021
Ref:-Your Ref letter no 1467/voso/443/lekha-1/2022

This is with reference to the refund of MLC and Ex-MLC TDR cases of 2020-21, for which the claimed amount is of RS 5,23,984 /-

The case has been examined and following are the observations in this regard:

1) Original TDRs (not photocopy) is essential to process such cases (Ref: Rules 15 to 18 of IRCA Coaching Tariff No. 26 Part-1, Vol-I). Hence these are returned.
2) Further it is brought to your notice that TDR cases should be received in TA office via CCM/Refund office only. Henceforth, these cases should not be sent directly to this office (Ref: Rules 15 to 18 of IRCA Coaching Tariff No. 26 Part-1, Vol-I)

This has the approval of Competent Authority.

For Dy.FA&CAO/T

Enclosed- 1) Photocopy TDR of 20-21 (as received from your office)
2) Annexure-A